

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
Criminal Appeal (DB) No.259 of 2020

Abhimanyu Jee  
@ Dhananjay Singh  
@ Bigan

.... ... Appellant

Versus

The State of Jharkhand

.... ... Respondent

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**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Rajesh Kumar Singh, Advocate  
For the State : A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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06/ 25.03.2021 Further two weeks' time, as prayed for, is allowed to the learned counsel for the appellant for removing the defects pointed out by the Office.

**(H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**

R.Kr.